

WP(C) No. 247 of 2013

20.06.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this writ petition along with WP(C)No. 203 of 2013.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
20.06.14

PIL No. 7 of 2012

20.06.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri N Mozika, counsel for  
the respondents. List on 27.06.2014 for hearing.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
20.06.14

WA No. 9 of 2011

20.06.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of learned counsel for the  
appellant. List after two weeks for hearing.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
20.06.14

WA No. 37 of 2012  
IN WP(C)No. 320 of 2010

20.06.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri SA Sheikh, counsel for  
the respondents. List after two weeks for hearing.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
20.06.14

WA No. 38 of 2014  
IN WP(C)No. 21 of 2013

20.06.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri SM Suna, counsel for  
the appellants. List after three weeks for hearing.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
20.06.14

WA No. 43 of 2014

20.06.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this appeal before another Bench of which one of us  
(Hon'ble Mr Justice SR Sen) is not the member.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
20.06.14

WA No. 44 of 2014

20.06.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this appeal before another Bench of which one of us  
(Hon'ble Mr Justice SR Sen) is not the member.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
20.06.14

**THE HIGH COURT OF MEGHALAYA**

WRIT APPEAL NO. \_\_\_\_\_ OF 2014  
IN WP(C)NO. 215 OF 2013

Shri Tasrul Islam, son of Momiruz Zaman, resident of East Patharkata, PO Paham, Meghalaya, Pin-794104.

..... **Appellant**

**-Versus-**

1. The Government of Meghalaya, represented by the Chief Secretary, Govt. of Meghalaya, Shillong.
2. Deputy Commissioner & District Programme Coordinator, West Garo Hills, Meghalaya.
3. The BDO and Programme Officer, MGNREGS Selsella C & RD Block, West Garo Hills, Meghalaya.
4. Shri Mofizur Rahman, son of Shri Bozlur Rahman, resident of East Patharkata, PO Paham, West Garo Hills District, Meghalaya

..... **Respondents**

Shri MF Qureshi, Advocate, present for the appellant / applicant.

Shri ND Chullai, Sr. GA, present for the State respondents.

Date of Order 20<sup>th</sup> June, 2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

**O R D E R**

**Oral : Hon'ble Prafulla C Pant, Chief Justice,.**

Heard.



2. This writ appeal is directed against judgment and order dated 15.05.2014, passed by the learned single Judge in WP(C)No. 215 of 2013, whereby, State respondent authorities have been directed to hold election of Village Employment Committee of East Patharkata in compliance of order dated 28.05.2013, passed in WP(C)No. (SH) 128 of 2013.

3. Admittedly, order dated 28.05.2013 passed in WP(C)No.(SH) 128 of 2013 has attained its finality. Learned single Judge in present round of litigation has only allowed more time to the State respondents to hold the election in the spirit contained in the order dated 28.05.2013 passed in WP(C)No. 128 of 2013.

4. In the above circumstances, this Court finds no illegality in the order challenged before us, nor it requires interference. Therefore, this writ appeal is dismissed summarily.

JUDGE  
(Hon'ble Mr Justice SR Sen)

(Prafulla C Pant)  
CHIEF JUSTICE

WA No. \_\_\_\_\_ of 2014  
IN WP(C)No. 308 of 2012

20.06.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Shri SC Shyam, Senior Advocate, assisted by Shri B  
Deb, Advocate, present for the appellants/applicants.

Shri R Jha, Advocate, present for the respondent.

Heard.

This writ appeal is directed against judgment and order  
dated 21.03.2014, passed by the learned single Judge in  
WP(C)No. 308 of 2012, whereby, it has been directed that the  
pensionary benefits be given to the writ petitioner.

Learned counsel for the appellants argued that the writ  
petitioner had completed only 9 years 2 months and 21 days  
service which was less than minimum qualifying service of 10  
years as such the writ petitioner was not entitled to the  
pension.

Admit the appeal.

List this appeal for hearing after four weeks.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
20.06.14

WP(C) No. 94 of 2013

20.06.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of learned counsel for the respondents. List after three weeks for hearing.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
20.06.14

WP(C) No. 203 of 2013

20.06.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Ms A Kharumnuid, counsel  
for the petitioner. List after two weeks for hearing.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
20.06.14

WP(C) No. 204 of 2013

20.06.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this writ petition along with WP(C)No. 203 of 2013.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
20.06.14

WP(C) No. 264 of 2013

20.06.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this writ petition along with WP(C)No. 203 of 2013.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
20.06.14

WP(C)No. 324 of 2013

20.06.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Ms R Dutta, Advocate, present for the petitioner.

Shri AH Hazarika, Advocate, present for the State respondents.

Learned counsel for the writ petitioner prays for and is allowed further two weeks' time to file rejoinder affidavit.

List after two weeks.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
20.06.14

**THE HIGH COURT OF MEGHALAYA**

PIL No. 1 of 2013 (OLD NO.PIL 29 of 2011)

Sajeki Passah, Panaliar, Jowai, Meghalaya

..... **Petitioner**

**-Versus-**

1. The Government of Meghalaya, represented by the Chief Secretary, Shillong, Meghalaya.
2. The Commissioner & Secretary, Public Health Engineering Department, Shillong.
3. The Executive Engineer, Public Health Engineering (PHE) Electrical Division, Jowai, Meghalaya.

..... **Respondents**

None present for the petitioner (on the last date also, there was no one present on behalf of the petitioner).

Shri ND Chullai, Senior GA, present for the State respondents.

Date of Order 20<sup>th</sup> June, 2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

**O R D E R**

**Oral : Hon'ble Prafulla C Pant, Chief Justice,.**

Heard.

2. This writ petition in the form of Public Interest Litigation No. 1 of 2013 (Old No. PIL 29 of 2011) was registered suo motto by this Court keeping in mind that Jowai Water Supply Project with an estimated cost of Rs.



1541.13 lakhs, Nongbah Water Supply Scheme with an estimated cost of Rs. 435.87 lakhs, Nongjingi Water Supply Scheme with an estimated cost of Rs. 430.90 lakhs, Wahiajer Water Supply Scheme with an estimated cost of Rs. 510.64 lakhs, Mynso Water Supply Scheme with an estimated cost of Rs. 341.58 lakhs and Shangpung Water Supply Scheme with an estimated cost of Rs. 442.25 lakhs were not completed on time.

3. Learned counsel for the State respondents states that the State Public Health Engineering Department has completed 95% of the reconstruction of Nongbah Water Supply Scheme, 86% of the reconstruction of Nongjingi Water Supply Scheme, 95% of the reconstruction of Wahiajer Water Supply Scheme, 100% of the reconstruction of Mynso Water Supply Scheme and 90% of the reconstruction of Shangpung Water Supply Scheme. It is also stated that most of the schemes are going to be completed in the current financial year.

4. In view of the progress in the construction of the abovementioned water supply schemes, no further direction needs to be issued in this Public Interest Litigation.

5. Therefore, this Public Interest Litigation is closed with the observation that the aforesaid water supply schemes shall be completed by the end of the current financial year, i.e. is 31.03.2015.

JUDGE  
(Hon'ble Mr Justice SR Sen)

(Prafulla C Pant)  
CHIEF JUSTICE

dev  
20.06.14

Cont. Case (suo motto)41 of 2013

20.06.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

In view of the order of the date passed in PIL No. 1 of 2013 (Old No. PIL 29 of 2011), no further order needs to be passed in the contempt petition, which also stands disposed of.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
20.06.14

ITA No. 1 of 2013

20.06.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri SD Upadhaya, counsel  
for the respondents. List on 25.06.2014 for hearing.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
20.06.14

ITA No. 2 of 2013

20.06.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Adjourned at the request of Shri SD Upadhaya, counsel  
for the respondents. List on 25.06.2014 for hearing.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
20.06.14

MC 49 of 2014  
IN WA No. 44 of 2014

20.06.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. 44 of 2014.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
20.06.14

MC No. 47 of 2014  
IN WA No. \_\_\_\_\_ of 2014

20.06.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Shri SC Shyam, Senior Advocate, assisted by Shri B Deb, Advocate, present for the appellants/applicants.

Heard.

By means of this application, the appellants/applicants have sought condonation of delay in filing the writ appeal against judgment and order dated 21.03.2014, passed by the learned single Judge in WP(C)No. 308 of 2012.

Fifty days delay has been sufficiently explained in the application supported by affidavit of Lt. Col. K Rajasekar of Directorate General Assam Rifles, Shillong.

Therefore, the delay condonation application is allowed. Delay is condoned. Misc. Case No. 47 of 2014 stands disposed of.

JUDGE  
(Hon'ble Mr Justice SR Sen)

(Prafulla C Pant)  
CHIEF JUSTICE

dev  
20.06.14

MC (WA) 48 of 2014  
IN WA No. 43 of 2014

20.06.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. 43 of 2014.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
20.06.14



MC (WA) No. 50 of 2014  
IN WA No. \_\_\_\_\_ of 2014

20.06.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

Shri MF Qureshi, Advocate, present for the  
appellant/applicant.

Shri ND Chullai, Sr. GA, present for the State  
respondents.

Heard.

By means of this application, the appellant/applicant  
has sought condonation of delay in filing the writ appeal  
against judgment and order dated 15.05.2014, passed by the  
learned single Judge in WP(C)No. 215 of 2013.

Four days delay in filing the appeal is sufficiently  
explained in the application supported by affidavit of Tasrul  
Islam (applicant).

Therefore, delay condonation application is allowed.  
Delay is condoned. Misc. Case No. 50 of 2014 stands  
disposed of.

JUDGE  
(Hon'ble Mr Justice SR Sen)

(Prafulla C Pant)  
CHIEF JUSTICE

dev  
20.06.14

MC No. 137 of 2013  
IN WP(C) No. 94 of 2013

20.06.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WP(C)No. 94 of 2013.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
20.06.14

MC (WP(C)No. 199 of 2012  
IN WP(C)No. 171 of 2011

20.06.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

In view of the order of the date passed in PIL No. 1 of 2013 (Old No. PIL 29 of 2011), this Misc. Case stands disposed of with the observation that all the water supply schemes, with regard to PIL was entertained, shall be completed by the 31<sup>st</sup> of March, 2015.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
20.06.14

MC No. 282 of 2013  
IN WP(C) No. 247 of 2013

20.06.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WP(C)No. 247 of 2013.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
20.06.14

MC No. 310 of 2013  
IN WP(C) No. 203 of 2013

20.06.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WP(C)No. 203 of 2013.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
20.06.14

MC No. 360 of 2013  
IN WP(C) No. 203 of 2013

20.06.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WP(C)No. 203 of 2013.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
20.06.14

MC No. 364 of 2013  
IN WP(C)No. 324 of 2013

20.06.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WP(C)No. 324 of 2013.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
20.06.14

MC No. \_\_\_\_\_ of 2014  
IN WA No. \_\_\_\_\_ of 2014

20.06.2014

HON'BLE THE CHIEF JUSTICE  
and HON'BLE MR JUSTICE SR SEN

List this Misc. Case along with WA No. \_\_\_\_\_ of 2014,  
Union of India & Ors vs. Santosh Singh.

JUDGE  
(Hon'ble Mr Justice SR Sen)

CHIEF JUSTICE

dev  
20.06.14